

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 601 OF 2018

IN THE MATTER OF

Mayank Manohar & Paras Singh

Reporter Times of India

....Applicant

Versus

Govt. of NCT of Delhi & Other

...Respondent

NDOH:- 10.12.2020

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Filed by

Dated:- 03.12.2020

Place:- Delhi

Mohd. Arif
Sr. Env. Engineer, DPCC

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**ORIGINAL APPLICATION NO. 601 OF 2018
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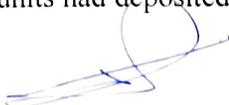
.....Applicant(s)

Versus

Govt. of NCT of Delhi & Other

..... Respondent(s)

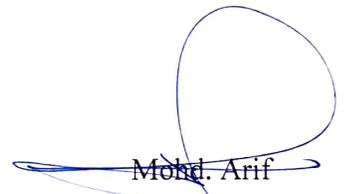
Additional Action Report Status Report on behalf of the Delhi Pollution Control Committee in terms of the order dated 20.03.2020 passed by this Hon'ble Tribunal.

1. That, it is most respectfully submitted that office of Commissioner of Industries, is coordinating the issue of closure of Industries in residential/non-conforming areas in terms of the directions of the Hon'ble Supreme Court of India in W.P.(C)No.4677/1985 titled as "MC Mehta vs. Union of India and Others". Office of the Commissioner of Industries is filing the complied Action Taken Report of all the Local Bodies/Municipal Authorities for kind consideration of this Hon'ble Tribunal from time to time.
 2. That, DPCC has filed its action taken report on 28.10.2020 which is available on the records of this Hon'ble Tribunal. The present additional action taken report is in continuation of ATR already submitted on 28.10.2020.
 3. Many units had mentioned their inability or delay in depositing the EDC due to Covid- 19 Pandemic and low economic activity during last few months since March 2020. They have also mentioned that unprecedented health crisis and emergency coupled with steep downfall in the revenue earning due to lockdown which has brought down the economic activities to the lowest level. Till date, only 17 units, out of 3198units had deposited Environmental Damages Compensation (EDC).
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4. That, in case of remaining units, recovery certificates were issued to the concerned District Magistrates/SDMs, in the month of November, 2020 to recover the amount as arrears of land revenue from the remaining units which have not deposited Environmental Damages Compensation (EDC). Copy of one such Recovery certificates issued to land Revenue officials is enclosed herewith and annexed at Annexure-1.

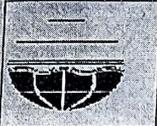
Dated: 3/12/2020

Place: Delhi



Mohd. Arif
Sr. Env. Engineer, CMC-III

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-II/(OA No.601/2018)/2020/9784-87.

Dated: 25/11/2020

To,

District Magistrate (SOUTH)
M.B. Road, Saket
New Delhi-110068

Sub: Recovery of Environmental Damages Compensation (EDC) as arrears of land revenue.

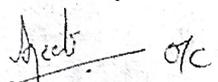
Sir,

As you are aware, illegal units operating in Non-Conforming/Residential Areas were sealed by SDMC based on the order of Hon'ble Supreme Court. Subsequently in compliance of the order of Hon'ble NGT in OA No.601/2018 titled as Mayank Manohar & Paras Singh, Reporter. Times of India Vs Govt. of NCT of Delhi & Ors. Environmental Compensation (EC) was imposed on these illegal units by DPCC based on their activities. However most of the units have not deposited the said amount of EC till date. Please find enclosed here with list of such units include name and address, date of imposition of EC & amount of EC imposed.

In view of above, you are requested to direct the concerned SDM to recover the EC imposed as arrears of land revenue from these units and send Action Taken Report to this office within 07 days. In case any unit is found outside area of your jurisdiction, the same may be forwarded to concerned DM with a copy to this office.

This issues with the approval of Competent Authority, DPCC

Yours Sincerely


(Ajeeta Dayal Agrawal)
SEE, CMC-II

Encl: List of the illegal units sealed by SDMC .

Copy to:-

1. Sub Divisional Magistrate (Hauz Khas), M.B Road, Saket, New Delhi-110068.
2. Sub Divisional Magistrate (Mehrauli), Old Tehsil Building, Mehrauli, ,New Delhi.
3. Sub Divisional Magistrate (Saket), M.B Road, Saket, New Delhi-110068.